

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:689
ANSWERED ON:24.02.2011
CENTRAL VIGILANCE COMMISSION
Patel Shri Bal Kumar

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has taken note of rise in the cases of corruption and other irregularities in the Indian Railways;
- (b) if so, the reaction of the Government thereon;
- (c) whether the Central Vigilance Commission (CVC) and Central Bureau of Investigation (CBI) have recommended cases against guilty railway Officers during the last three years and the current year;
- (d) if so, the details thereof; and
- (e) the follow-up action taken thereon by the railways?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

- (a) Yes, Madam.
- (b) This Ministry is vigilant and all efforts are taken to keep corruption under control. Preventive Checks, Decoy Checks are conducted by railway zones and by teams from Railway Board. Complaints from public at large are received through letters, telephone calls, faxes and e-mails which are investigated if found genuine. A 24 hour helpline is available for registering complaints. Continuous efforts are made to improve systems so as to reduce scope for corruption.
- (c) Yes, Madam.
- (d) During the year 2008, 2009 & 2010, a total no. of 8258, 8214 and 6886 officials have been penalised respectively. Out of them 269, 403 and 613 officials have been penalized on the recommendation of CVC and CBI for respective years.
- (e) On receipt of recommendation from the CVC/CBI, the cases against these officials/officers have been taken to a logical conclusion after duly following the provision laid down in the extant rules.